

COMMITTEE ON PRIVATE MEMBERS

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

TWENTY-THIRD REPORT

(Presented on 13.3.2002)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on 11 March, 2002 for examination of the three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

(1)The Constitution (Amendment) Bill, 2001

(Amendment of article 243ZD, etc.) by

Adv. Uttamrao Dhikale, M.P.

The Bill seeks to amend the Constitution with a view to constituting Constituency Development Committee, the jurisdiction of which shall extend to the area of constituency of the House of the People. The Bill further provides for

- 1.appointment of member of House of the People representing that area as the Chairman of the Committee;
- 2.constitution for each Committee a Constituency Development Fund which shall consist of funds allocated by the Central Government during every financial year; and
- 3.execution of plans as recommended by the Committee by the State Government concerned.

(2)The Constitution (Amendment) Bill, 2002

(Amendment of article 124, etc.) by

Shri Ramesh Chennithala, M.P.

The Bill seeks to amend the Constitution with a view to providing that retired Judge of the Supreme Court or a High Court shall not be eligible for any office under the Government of India or under a State Government or shall not hold office of the President, Vice President or Member of Parliament or Legislature of a State.

(3) The Constitution (Amendment) Bill, 2002

(Amendment of article 105) by

Shri Ramesh Chennithala, M.P.

The Bill seeks to amend the Constitution with a view to providing that no immunity in respect of any voting or abstaining from voting by a Member of Parliament shall be available to him if such voting or abstinence of voting is under the influence of any monetary or other consideration.

Recommendations

3. The Committee recommend that Adv. Uttamrao Dhikale and Shri RameshChennithala, M.Ps., be permitted to move for leave to introduce their Constitution (Amendment) Bills.

P.M. Sayeed,

Chairman,

Committee on Private Members Bills and Resolutions.

NEW DELHI; ,

11 March 2002

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